

National Company Law Tribunal

Allahabad Bench

CP NO. 80/ALD/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.10.2017

NAME OF THE COMPANY: Classic Infrapromoter Pvt Ltd

SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act of 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	VAIBHAV KAUSHIK	Advocate	for Petitioners	Vaibhav Kaushik
<u>2.</u>				

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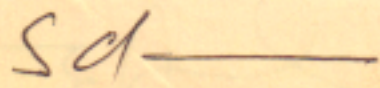
Shri Vaibhav Kaushik for the petitioner. He files comment to the report of the ROC. Since, in the present matter there is rebuttable issue with the office of the ROC is empowered to make inspection of the record to prepare its report on the State of Affair of the Company. Hence, we feel that an appropriate order can be passed after hearing the parties as well as the Central Govt. Therefore, in the present matter a notice be issued to learned ASG, High Court of Allahabad to nominate counsel on behalf of Central Govt. represent the office of RD (NR) region and ROC.

A copy of this order be communicate to office of R.D.(NR) Region as well as office of the ROC, Kanpur.

The matter be listed on 16th November, 2017.

Date: 23/10/2017

Typed by
P.K.Jyoti


H.P. Chaturvedi, Member(Judicial)